

Central Administrative Tribunal  
Principal Bench

O.A. No.3443/2001

New Delhi this the 19th day of August, 2003

Hon'ble Shri V.K. Majotra, Member (A)

1. Smt. Kunti Devi  
Widow of No.6402900 Safaiwala (Civilian),  
late Shri Kishan Swarup of Hqrs.ASC.Centre(North),  
R/o Khatik Mohalla, Near Chandmari Chauki,  
Dampier Nagar,Mathura(UP).
2. Hira Lal,  
S/o late Shri Kishan Swarup,  
R/o Khatik Mohalla, Near Chandmari Chauki,  
Dampier Nagar,Mathura(UP).

-Applicants

(By Advocate: Shri D.N. Sharma)

Versus

1. Union of India,  
through the Secretary to the Government of India,  
Ministry of Defence, South Block,  
New Delhi..
2. The Quarter Master General (ST)  
Quarter Master General's Branch,  
(Q1(c) Branch), Army Headquarters,  
D.H.Q. Post Office, New Delhi.
3. The Major General Incharge (ST),  
Headquarters Central Command,  
Lucknow-2.
4. The Commandant,  
Headquarters Wing,  
Army Supply Corps Centre (North),  
Baharpur, GAYA-5.

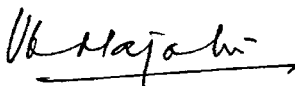
-Respondents

(By Advocate: Shri B.S. Mainee, proxy for  
Ms. Meenu Mainee)

ORDER (Oral)

Learned counsel of applicants seeks and is allowed to withdraw the present OA to enable the applicants to challenge Annexure R-1 dated 19.4.2002 whereby applicants' claim for appointment on compassionate ground has been rejected by the respondents.

2. OA is dismissed as withdrawn with liberty as per law.

  
(V.K. Majotra)  
Member (A)

cc.